

आयकर अपीलीय अधिकरण न्यायपीठ, पणजी में ।
IN THE INCOME TAX APPELLATE TRIBUNAL, PANAJI

(At e-Court, PUNE)

BEFORE SHRI INTURI RAMA RAO, ACCOUNTANT MEMBER
AND
SHRI PARTHA SARATHI CHAUDHURY, JUDICIAL MEMBER

आयकर अपील सं. / ITA No. 58/PAN/2018

निर्धारण वर्ष / Assessment Year : 2010-11

Shri Sanjay Gopal Bichu,
204, Mahalaxmi Apartment,
College Road, Belgaum-590 001
PAN : ACNPB9307L

.....अपीलार्थी / Appellant

बनाम / V/s.

The Income Tax Officer,
Ward-2(2), Belgaum

.....प्रत्यर्थी / Respondent

Assessee by : Shri Pramod Y. Vaidya

Revenue by : Shri Dinesh A. Chaurasia

सुनवाई की तारीख / Date of Hearing : 12.03.2021

घोषणा की तारीख / Date of Pronouncement : 16.03.2021

आदेश / ORDER

This appeal preferred by the assessee emanates from the order of the Ld. CIT(Appeals), Gulbarga dated 24.11.2017 for the assessment year 2010-11 as per the grounds of appeal on record.

2. The Ld. AR for the assessee submitted that the assessee wants to withdraw the appeal as the assessee has opted for Vivad Se Vishwas scheme,

2020 and has filed an application dated 23.02.2021 along with Form-3 by stating as follows :

“ITA No. 58/PAN/2018 AY 2010-11

1. *That the above captioned appeal is pending before this Honourable Bench.*
2. *That the appellant has already applied for Direct Tax Vivad Se Vishwas Scheme 2020 (DTVSV) for settlement of appeal. Please, find enclosed herewith copy of Form 1, Form-2 and Form 3 in this regard.*
3. *Under the circumstances appellant makes this application for withdrawal of appeal which is pending before this Honourable bench of Income Tax Appellate Tribunal.”*

3. The Ld. DR has no objection in case the assessee wishes to withdraw the appeal. Hence, we permit the withdrawal. Appeal of assessee is dismissed being withdrawn.

4. In the result, **the appeal of assessee is dismissed as withdrawn.**

Order pronounced on 16th day of March, 2021.

Sd/-
INTURI RAMA RAO
ACCOUNTANT MEMBER

Sd/-
PARTHA SARATHI CHAUDHURY
JUDICIAL MEMBER

पुणे / Pune; दिनांक / Dated : 16th March, 2021

SB

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The CIT(Appeals), Gulbarga.
4. The Pr. CIT, Belagavi.
5. विभागीय प्रतिनिधि , आयकर अपीलीय अधिकरण,
पणजी / DR, ITAT, Panaji.
6. गार्ड फ़ाइल / Guard File.

आदेशानुसार / BY ORDER,

// True Copy //

निजी सचिव / Private Secretary
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune.

		Date	
1	Draft dictated on	12.03.2021	Sr.PS/PS
2	Draft placed before author	12.03.2021	Sr.PS/PS
3	Draft proposed and placed before the second Member		JM/AM
4	Draft discussed/approved by second Member		AM/JM
5	Approved draft comes to the Sr. PS/PS		Sr.PS/PS
6	Kept for pronouncement on		Sr.PS/PS
7	Date of uploading of order		Sr.PS/PS
8	File sent to Bench Clerk		Sr.PS/PS
9	Date on which the file goes to the Head Clerk		
10	Date on which file goes to the A.R		
11	Date of dispatch of order		